

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA-699/92

New Delhi this the 6th day of March, 1997.

Hon'ble Mr. K. Muthukumar, Member (A)
Hon'ble Dr. A. Vedavalli, Member (D)

Association of Radio and T.V.
Engineering Employees (Recognised)
through : President
Sh. P.N. Kohli,
C-9, Radio Colony,
Kingsway, Delhi. ..Applicant

(By Advocate Sh. B.S. Maine)

Versus

Union of India :through

1. The Secretary
Ministry of Information
& Broadcasting,
Shastri Bhawan,
New Delhi.

2. The Director General,
Doordarshan,
Mandi House,
New Delhi.

3. The Director General,
All India Radio,
Akashvani Bhawan,
New Delhi.

Respondents

(By Advocate Sh. V.S.R. Krishna)

ORDER (Oral)
(Hon'ble Mr. K. Muthukumar, Member (A))

Learned counsel for the applicant submits

that the application has become somewhat infructuous

in view of the disposal of a connected matter in

OA-654/89 - A. Rajasekaran vs. Secretary to Govt.

of India, Ministry of Information & Broadcasting &

Another and the necessary orders in compliance with

the said judgement dated 29.6.90 had already been

passed by the respondents by their order dated

15.5.95.

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2. In view of this, the application is dismissed, as having become infructuous. No order as to costs.

A. Vedavalli

(Dr. A. Vedavalli) (K. Muthukumar)
Member (J) Member (A)

L. M. S.

'Sanju'